MESSAGE FROM THE LOK SABHA

Message from

The Shipping Development Fund Com mittee (Abolition) Amendment Bill, 198'

SECRETARY-GENERAL: Sir, it accordance with the provisions of rule 9(of the Rules of Procedure and Conducl of Business in Lok Sabha, I am directed to enclose the Shipping Development Fund Committee (Abolition) Amendment Bill. 1987, as passed by Lok Sabha at its sitting held on the 16th November, 1987.

Sir, I lay a copy of the Bill on the fable.

THE METRO RAILWAYS (CONSTRUCTION OF WORKS) AMENDMENT BILL, 1987—Contd.

MR. CHAIRMAN: We will now take up the Metro Railways....

SHRI NAGEN SAIKIA (Assam): Mt". Chairman, Sir. the situation in Assam...

SHRIMATI BIJOYA CHAKRAVARTY (Assam); Mr. Chairman, Sir,...

MR. CHAIRMAN:... (Construction of Works) Amendment Bill. 1987 moved by Shri Madhavrao Scindia.

SHRIMATI BIJOYA CHAKRA-1

VARTY: Sir, the election in Assam... I

MR. CHAIRMAN: No election commission will be brought here. Election is there tomorrow.

SHRIMATI BIJOYA CHAKRA-VARTY: Sir,...

MR. CHAIRMAN: No. nothing will go on record. I have not permitted and if I have not permitted, nothing will go on record.

SHRIMATI BIJOYA CHAKRAVARTY: Sir, *

If you are not permitting me, men 1 will leave the House.

(At his stage, the Hon. Member left the Chamber)

* Not recorded.

MR. CHAIRMAN: Yes, Mr. Dipe Ghosh, are you also exercising your rig! to leave the House ?

SHRI DIPEN GHOSH (West Bengal) No, Sir. I am exercising my right ti speak on the Metro Railways (Construe tion of Works) Amendment Bill, 1987 which was introduced by our hon. Ministe; of State for the Railways yesteiv

Sir, as I understand, in the urge of the Government for expediting the construction work of metro railways, the Central Government has brought forward this amending Bill so that they could circumvent some of the people taking dilatory tactics by going to court and obtaining stay orders and thereby obstructing the works, the construction work for metro railways. But, Sir,. I am sorry that the Railway Minister lias not conic forward with the instances of cases for which... Let the Hon. Railway Minisier not be disturbed please.

MR. CHAIRMAN: When the hoii. Member is speaking. I do not think one should distract the Minister.

SHRI PARVATHANENI UPENDRA (Andhra Pradesh): The Minister is derailed.

SHRI DIPEN GHOSH: In his endeavour for expediting construction work of Metro Railway, the Minister of State for Railways, on behalf of the Central Govern-seejBS to have put forth this amending Bill so that any dilatory tactics taken by anyone to circumvent the construction work, can be thwarted at an appropriate time.

[The Deputy Chairman in the CI

But I am sorry that while piloting this amending Bill, the Railway Minister did not come forward with specific instances, or the instances of specific cases' in which actually construction work of Metro Railway was delayed. You are aware, Madam, that this Metro Railway was *to* be completed, when it was first conceived of,;: by the year 1978 and now the target for completion of the construction of Metro Railway has been taken to 1991 or *1992*, may be, 1991 and the hon. Minister will

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correct me, if I am wrong. But it is not the case| of construction of metro railways. You will that only because certain persons have gone to also appreciate that with this kind of comthe court of law and got stay orders with the object of making declaration or publication under section 10(1) impossible; this is not the case as such. Il is true that for construction of authorities or to certain other authorities for Metro Railway, certain buildings, certain adequate compensation or for lands, have to be acquired by the Metro Railway authorities, and for that purpose, acquisition procedures have to be initiated as rules made under such law of acquisition, they per Metro Railway (Construction of Works) cannot get more than what they were given or Act, 1978. But, Madam, as a consequerce of were proposed to be given. In the face of such acquisition of these lands or buildings or a situation, these affected people are forced to certain other properties, three groups of people go to the court of law in certain cases. If it is are normally affected. One group of people is the landowners or the building-owners; the Objects and Reasons, as dilatory tactics, I other group of people affected as a think, it will be harsh on those who go to the consequence of this acquisition process is the court of law against the acquisition small traders or shopkeepers who run their land or the building. business by taking some space on rental basis in such buildings or on such lands sought to be acquired and the third group of people affected is the tenants in those buildings who are living concerned, I have no dispute with the Railway there or using a part of that building for Minister. But in regard to overcoming the residential purposes. These are the three types situation as such, I would like the Railway of people who are affected for acquiring these Minister to be a little more sympathetic to the lands or buildings. But, Madam, under the law cause or the interest of the people who are or the rules which have been framed for this affected as a result of such acquisition of land purpose, these land-owners or building-owners etc. which are required for the purpose of who bought the and or constructed buildings construction of metro railways. The hon. say 100 years ago or 70 or 80 or even 50 years Minister of State for Railways is well aware ago, are getting adequate compensation, if not that I had the opportunity to take up the cases more than what they invested on the land or of certain affected persons. It is not that they the building.

But Madam, the tenants who have been using it for residential purposes or for running small business, according to the law, or, according to the rules framed under such law, are given a very paltry compensation. In the case of small shopkeepers, the compensation is on account of loss of income, loss of income which they u»ed to earn from such business. In the case of tenants who have been using it for residential purposes, they are given compensation in the shape of shifting expenditure. That is, from one place to another they have so shift when they are required to shift and they are given shifting expenditure. Naturally, you will appreciate that the small shop-keepers or the residents are affected due to the acquisition of the land •r the building required for the purpose

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pensation, they cannot get any place either for residential purposes or for running their business. But when they go to the railway their rehabilitation or resettlement, they are told that according to the law of acquisition or the taken, as it is mentioned in the Statement of of the

Madam, so far as this piece of legislation is had gone to the court. Yet, we could settle

he problem amicably without going to the court and the affected persons could be given a little more rel[;] ef. It is true that in certain parts of the city, people have gone to the court. I would like to take this opportunity to draw the attention of the hon. Minister to the actual reasons for which these people had to go to the court. In certain parts of the city, small traders and businessmen had to go to the court. Not the land-owners or the buildingowners because they are getting much more than what they invested at the time when they bought the land or constructed the building but the small shop keepers or the businessmen who are housed in those areas or in those buildings. They are going to lose, they are going to suffer, as a result of which they had gone to the court. So, I think the Railway Department will take care of the real problem behind the reason

of these people going to the court.

[Shri Dipen Ghosh]

Thirdly, Madam, I am inclined to allow I this Bill to be passed because I am interested, as all other Calcuttans are, to see that the construction of metro railways is completed.

श्री सत्य प्रकाज मालवीय (उत्तर प्रदेश) : जाम खत्म करने के लिये ।

श्री दोधेन घोष: जाम खत्म होगा या नहीं कोई नहीं कह सकता ।

I am inclined to support this Bill because I am interested to see that the construction of metro railways is completed expeditiously. But the question is, will the passing of this piece of legislation enable the Railway Department or the Railway Ministry to complete the construction of <u>me. ro</u> railway within the stipulated time, as declared by the railway authorities, by 1991 ? Can the Railway Minister give this assurance that it would at all be completed by that year ?

There are certain other inherent problems which are delaying expeditious completion of the metro railway work or project. I would request the hon. Minister to take care of those problems and settle them immediately so that the construction work could be expeditiously completed.

SHRI VEERSHETTY MOGLAPPA KUSHNOOR (Karnataka): Madam Deputy Chairman, I wholeheartedly support this Bill. It is a small amendment but at the same time I am sorry to mention one thing. This Act had been passed in 1978. In 1983 several amendments were brought in and again this amendment has come up in the year 1987. During these 9 years so many amendments have been brought forward. This reflects upon those who are drafting the piece of legislation. They do not understand the implications of the law. They just draft the hurriedly. Therefore, legislation my submission is that whenever a Bill is drafted, it should be complete in all respects so that when it becomes an Act, it should no: come every time before the Parliament for small amendments.

Madam, while welcoming this Bill would like *to* put forth my views about the

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metro railways. In England when the population of any city Avas nearly 30 lakhs, they introduced this metro railway. When the population of London city was 2. 80 million, they constructed the first metro railway in 1863. In America and in other countries of Europe also the metro railways was started in the year 1935. Today nearly 75 ci ies all over the world are having the metro railways. In our country it started in 1973. It started in Calcutta but even after about 15 years it has not been completed. With the delay every ime we have to revise the budget allocation because every year there is an increase of 20 per cent in the escalation of price of material and other things. So, whenever we take up any project, we must complete the same within the scheduled time. This is not happening in Calcutta. Just now my learned friend asked whether it would be completed by 1991. A lot of opinion has been expressed even by the Ministry and other engineers also. Somebody says 1990; somebody says 1991; somebody says 1987 also; March 1987 was also given. We should avoid these things in future.

What is the present position in outcountry ? I am giving some statistics. Now Calcutta's population is 9. 16 million, according to ihe 1981 census; Bombay's population is 8. 20 million and Delhi's is 6. 4 million, according to the 1981 census. The reason why I am bringing these facts to the notice of the hon. Minister is that he must also think over constructing the metro railway in these cities where the population is growing like anything. According to the Act, the metropolitan cities are—Calcutta, Bombay, Delhi and Madras. Anyhow they will have to start

uction of metro railway in these cities. But at the same time, I would also men-tion that from 1971 to 1981, ihe highest growth of population is in Bangalore.

!ore is first and then comes Delhi. Delhi's growth is 70 per cent, whereas Bangalore's growth is 76. 17 per cent in the last ten years. Unless we think about these railways, it is going to be very difficult to cope up with transportation problem in those particular cities.

Madam, I will give the example of Bombay. In 1960, it used to take half an hour to go from Taj Mahal Hotel to air1970, it took nearly 45-50 minutes. Now it will take, in the peak hours, at least two hours and sometimes more than that. So we will have to think about some method by which we can reach our destination as early as possible. Even in foreign countries like Tokyo, nowadays they do not go by cars even. To reach their destination or the shopping centres, it is taking two to three hours. So they are preferring to go by tube trains rather than going by automobiles.

It has been told that Calcutta has the lowest road surface for the population of the city. It is the lowest among the cities of our country. In some other cities also the road surfaces are the lowest. You have to think of such kind of railways to go to the commercial centres or places of work. In one lane, private automobiles can transport 1000-1500 persons per hour; the buses can transport 4000-4500 persons; whereas the metro railway can transport 60, 000-67, 000 persons within an hour. If we do not anticipate, if we do not provide this kind of method, I think it will be difficult to transport people when our cities are going to grow so rapidly. It has been stated that by the turn of the century, population of Delhi will be 13 million. We will have to think over that.

Now there are lots of differences between experts. Some say, we must have metro railway; some say, no, it should be ring railway. Now the ring railway in Delhi has flopped already. We cannot do that. We must think over it. I know there are financial constraints. It requires a huge amount. We will have to find that out, otherwise it will be difficult to live in the cities and after some time. we will have to migrate to some other place. It is difficult to walk on the roads also. We will have to anticipate that difficulty. Madam, here in this country, there are nearly 12 cities where the population is more than 1 million. So, in those cities also we will have to think of some transport, which is railways only, because no other transport is feasible in those cities.

I have already stated about the position of Bangalore. At present it has a population of 2. 87 million and it will be nearly doubled by the end of this century. So, 'here also we will have to think of and

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introduce the metro railway system. Unless we do that, the problem of transportation will not be solved.

With these words, Madam, I support the Bill.

SHRI M. VINCENT (Tamil Nadu): I thank the honourable Chair for the opportunity given to me. Madam, on behalf of the Anna DMK Party I rise to support the present Bill to amend the Metro Railways (Construction of Works) Act, 1978, which was enacted by the Central Government to implement the important transportation projects in metropolitan cities to help relieve the increasing congestion on roads.

The present provision deals mainly with certain problems being experienced in the Calcutta Metro Project, where the acquisition of land, etc., in West Bengal is hindering it on its way of progress.

I would like to mention here thai: ?s far as the Madras Rapid Transit System is concerned, the State Government has completed their par; of acquiring land. The delay is on the part of the Centre in executing the project. The Stale Government of Tamil Nadu has taken all steps to provide, free of cost, the entire land needed for this project as their contribution. The value of these lands, at (he current market rates, would be about Rs. 50 crores. The Government of India had assured us that during the Seventh PInn period this project would be given special preference and would be completed by 1989-90 as envisaged in the original report.

Madam, it is I he declared policy of the Government to modernize and speed up the urban transportation system in view of the ever-increasing commuter traffic. For the Metro Rapid Transit System in Madras, the project sanctioned in 1983-84 was estimated at Rs. 54 crores and revised to Rs. 107 crores in 1986. Unfortunately, the funds sanctioned are so low as three or four crores of rupees, year by year, from 1984. This is against the annual requirement of Rs. 20 to 25 crores. Madam, for the last four-year period an amount of only Rs. 17. 95 crores has been spent on this work. If the Government is allotting

[Shri M. Vincent] only three or four crores in a year against a total estimate of Rs. 107 crores, that means it is just like interest or escalation cost.

To ensure that the project is completed before 1990, several letters, at the level of the Chief Minister of Tamil Nadu, Puratchi Thalaivar Dr. M. G. R., to the Prime Minister and to the Railway Minister, have also been sent. The response from the Goveinment of India is not encouraging.

Madam, I thank the Government for making a Plan allotment of Rs. 5 crores this year besides the budget provision of Rs. 4 crores. But, Madam, meanwhile some fun and frolic is going on. There has been a suggestion from the Centre that the State Government should also share the expenditure on the Metro Railways. How does this arise ? Who is going to run the Metro Rail ? Is it the State or the Centre ? Is the income going to be shared with the State ? Our Tamil Nadu Government has already contributed its share in the acquisition of land worth about Rs. 50 crores. There ends the matter and the State's role. The understanding was that the Government of India would fully fund the Madras Rapid Transport System as is being done now in the case of the Calcutta Metro Project.

Sir, the Centre is aware that Tamil Nadu stands first in the road transport system in India. The Centre and the World Bank have complimented and presented mementoes for this. When such is the case, Tamil Nadu Government is competent to construct and run the metro railway. If there are constraints of funds, may I request the Centre to come forward to hand over the Metro Railways to the concerned State Governments for construction and operation or take steps to formulate a corporation for Metro Railways ? Otherwise, there is no way for the Centre to allot a minimum of Rs. 25 crores in a year to complete this project.

Madam, there has been a repeated slogan that constraints of funds are the reasons for poor allotment. In reply to my Unstarred Question No. 228 on the 5th of November, 1986, the Railway Minister stated that the project completion would

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depend upon availability of funds in the coming years. But in the Railway Budget, 1987-88, a surplus of Rs. 69 crores was presented. This surplus could have been allotted to the M. R. T. S. to a good extent.

Madam, it needs mention that the project was conceived at Rs. 54 crores in 1983-84 and revised for Rs. 107 crores in 1986, and may be completed within Rs. 200 crores only when the annual funds are substantial.

When the hon. Minister moved the Bill for discussion, he claimed that the Calcutta Metro Railways is a prestigious project. The Minister must take the Madras Rapid Transit System also as a prestigious project. I wish the same honour and pride he must feel in regard to the M. R. T. S.

I plead with the Government to be fast, so as not to waste the national reserves by the delay in the allotment.

Sir, our Railway Minister is going at jet speed in all developments regarding the Calcutta Metro. I am appreciating, whereas our Railway Minister seems to move at snail's pace for allotment of funds for the M. R. T. S.

I request the Minister to come forward to move at least at the speed of a good train to complete this project. Then only will the promise of the Seventh Plan be completed at least in the Eighth Plan.

With this, I conclude.

Thank you.

श्री कोशव प्रसाद शुक्ल (मध्य प्रदेश) : माननीय उपसभापति जी, मैं माननीय रोल मंत्री जी द्वारा प्रस्तुत भूमिगत रोल (संकर्म-सन्मिणि) संशोधन, विधेयक, 1987 का समर्थन करता हो।

मैं रोल मंत्री जी को इस विधेयक के लाने के लिए धनाधाद देता हूं। वास्तव में, रोल मंत्री जी की लग्नशीलता, कार्यक्रूशलता एवं प्रशासनिक क्षमता के कारण ही रोल व्यवस्था, निर्माण आदि कार्यों में अत्याधिक गतिशीलता आई है। करने के साथ ही स्थानीय समाचार-पत्रों में भी

भू-अर्जन की जटिलता तथा कानूनी आव-धानों की सामियों के कारण कलकत्ता महा-नगर की भूमिगत रोल का निर्माण कार्य काफी असों से रज्वा हुआ पड़ा है और भविष्य में वर्तमान सामियों के रहते हुए अन्य निर्माण कार्यों में भी इसी तरह की रज्ववट हो सकती त्वां में भी इसी तरह की रज्ववट हो सकती हैं। यह दूर करना राष्ट्रहित में और देश के सर्वागीण विकास के लिए अत्यंत आवश्यक हैं। इसी इष्टि से यह भूमिगत रोल (संकर्म-सन्निर्माण) संशोधन, विधेयक, 1987 सदन में स्वीकृति होतु प्रस्तुत किया गया हैं, जो स्वागित योग्य कदम हैं।

इस विधेयक के लाने में काफी दरेा की सूचना प्रकाशित करने का प्रावधान है जिसके गई है। सन् 1973 में यह कलकत्ता भूमि- पश्चात् 21 दिन के भीतर अधिगृहीत की जाने गत रले निर्माण का कार्य प्रारम्भ किया गया वाली भूमि भवन या अन्य सम्पत्ति में हित था। उस समय ही यह सब चीज दरेख ती रखने वाले व्यक्ति को अपनी आपत्ति संक्षम जानी चाहिए थी, जैसा कि मेरे मित्र ने प्राधिकारी के समक्ष प्रस्तुत करने का अधि-सुझाव दिया था, इसको पहले ही दरेख लेना कार दिया गया है। निर्धारित अवधि के चाहिए था। इससे मालूम होता है कि अन्दर आपत्ति प्रस्तुत होने पर सक्षम प्राधि-हमार यहां जो ला बनाने की प्रक्रिया है, उसमें कारी द्वारा सुनवाई किए जाने के पश्चात् कहीं गड़बड़ी है। इसलिए एसे कार्यों के उक्त 1978 के अधिनियम की धारा 10 की लिए दरेखना चाहिए था कि यह लैंड एक्वी- उपधारा 1 के अधीन केन्द्रीय सरकार द्वारा जेशन एक्ट पहले से ही यहां पर है। इसमें भूमि भवन आदि के अधिकारों को, भूमिगत न मालूम कितनी, दसों अमें डमेंट हो चुकी रेल निर्माण कार्य के लिए अर्जित करने की है और वह अव भी एरा नहीं हाआ है।

महोदया, सरकारी प्रयोजन या जनहित आगे चलकर इस अधिनियम 1978 को में किसी भी नागरिक या संस्था अथवा अन्य धारा 10 की उपधारा 3 के प्रावधान के अनसार व्यक्ति की भूमि सरकार द्वारा अधिग्रहण अधिनियम की धारा 7 के अधीन जारी की गइ करने के लिए अंग्रेजी झासनकाल में सन् अधिसूचना के 1 वर्ष के भीतर धारा 10(1) 1894 में भूमिअर्जन अधिनियम बनाया गया के अधीन अधिग्रहण करने की अधिस्चना था जिसमें भू-अर्जन की प्रक्रिया में काफी समय जारी किया जाना जावश्यक है अन्यथा अधि-लगता था। रुन् 1947 में स्वतंत्रता प्राप्ति के सूचना निष्प्रभावी हो जायेगी। इस अधि-पश्चात् दंश का सर्वागीण विकास करने की नियम 1978 की धारा 10 की उपधारा 3 डीघट से विभिन्न योजनाओं को कियान्वित को मैं उद्धृत करता हुं: ''जहां किसी भूमि करने के लिए भूमि तथा अन्य सम्पत्ति तथा भवन सड़क मार्ग या पथ के बारे में धारा 7 उपयोग, उपभोग एवं सुखाधि के अधि-की उपधारा 1 के अधीन कोई अधिस्चना कारों का जनहित में अधिग्रहण करने में उसको अर्जन या उसके उपयोग के अधिकार या विलम्ब को दूर करने के लिए 1894 के उसमें सुचाचार की प्रकृति के किसी अधिकार अधिनियम में कई संशोधन किये गये। के अर्जन के लिए निकाल ली गई है। किन्तु मान्यवर, देश के दिकास में रोलों का इस धारा के अधीन कोई घोषणा उस अधि-प्रमुख स्थान है। रोल यात्रियों की सुख- सूचना की तारीख से एक वर्ष की अवधि के सुविधा को ध्यान में रखते हुए भूमिगत रेंलों अन्दर प्रकाशित नहीं की गई है वहां उक्त के निर्माण के उद्ददेश्य से सन् 1978 में भू- अधिसूचना निष्प्रभावी हो जायेगी ।" अर्जन अधिनियम 1894 से अलग एक स्वतंत्र

अधनियम् 'भूमिगत रले (संकर्म-सन्निर्माण)

महोदया, इस प्रावधान के कारण भूमि भवन सड़क पथ तथा इनके उप्योग सुखाधि-

किंशव प्रसाद शक्ल]

सम्भत कुमार जोव नं. 677 आर एस एस महानगरों की आबादी ज्यों-ज्यों बढ़ती कार आदि में प्रभावित व्यक्तियों द्वारा जा रही है उसका एकमात्र कारण है कि धारा 10(1) के अधीन घोषणा न होने देने कहरों के विकास में हमने जितना धन लगाया के लिए समर्थ न्यायालय में बाद उपस्थित कर है, वह गामों के विकास की अपेक्षा अधिक स्थगन आदेश प्राप्त कर अर्जन की कार्रवाई लगाया है। हमारे देश में बहुत से एसे स्थगित करा कर अर्जन में विलम्ब पैदा कर क्षेत्र है, जहां रोल की सुविधा कतइ नहीं दिया जाता है। इससे निर्माण कार्य आरम्भ है। अगर हम अपने यहां के पूर्वाचल को लो नहीं होने अथवा प्रारम्भ होने के बाद बन्द जासाम, पांडीचेरी, मिजोरम, नागालण्ड करने पडते हैं। इस कठिनाई को दूर करने और यह जो उन्पर के क्षेत्र है त्रिपरा, मणिपुर के लिए सन् 1978 के उपरोक्त अधिनिगम वगैरह इसी तरह हमारे यहां बस्तर और इ.सरे में यह संशोधन प्रस्तृत किया जा रहा हैं। क्षेत्र हैं, जो इतने अन्सचित क्षेत्र है, जहां इस संशोधन विश्वेषक की द्वारा भूमिगत रोल रोलवे यातायात को वहात जरूरत है। इस-(संकर्म-सन्निर्माण) अधिनियम 1978 की लिए गरा निवदेन है कि हम इन महानगरों धारा 10 की उपधारा 3 में एक परन्तक की सुविधा कुछ समय के लिए न दरेखे, जोड़ा जा रहा है जिसमें धारा 10 की उप- जगर थोडी दरे के लिए इनको स्थगित कर धारक की एक वर्ष की अवधि के भीतर जब वं और यह सुविधा उन क्षेत्रों में दंतो इससे तक न्यागालय का स्थयन आदेश जारी रहेगा करोड़ा देशवासियों का भला होगा और इससे और अर्जन की कार्रवाई बंद रहेगी तब तक हमार देख की एकता और असण्डता मजबूत के समय की गणना न किए जाने का प्रावधान करने में भी सहायता मिलेगी । रहीम जी ने रखा जा रहा है जो बहुत ही उपग्रवत एवं भी कछ एसा ही बोहा कहा है :---रपा भा पहु है उचित है। भूमिगत रेल (संकर्म-सन्निर्माण) रहिसन देख बड़न को लघुन दीजिए डारि अधिनियम 1978 की धारा 10 को उप- रहिशन दख बड़न की लघुन दाजिए आ र धारा 3 जो परन्तुक इस संशोधन को द्वारा जोडा जा रहा है वह मैं उदधत करता हा : "परन्तु एक वर्ष की उक्त अवधि की संगणना तो आज बड़े-बड़े महानगरों की समस्याएं में वह अवधि या अवधियां अपवर्णित कर दी बढ़ रही है, यहां आबादी बढ़ती जा रही है जायंगी या जाएंगी जिसके या जिनके दौरान और उसका कारण यही है कि वहां सूच-धारा 7 की उपधारा 1 के अधीन जारी की सुविधाओं का ढरे लगा दिया है। जितना पैसा गई अधिसूचना के अनुसरण में की जाने वाली वहां को सूच-सुविधाओं के लिए खर्च किया कोई कर्रवाई जिसके अन्तर्गत भूमिगत है, उतना प्राभीण विकास में खर्च किया होता रेल (संकर्म-सन्निर्माण) संशोधन अधिनियम तो हिन्दास्तान का नक्का ही आज धासरा 1978 के प्रारम्भ के ठीक पूर्व लम्बित कोई होता। कार्रवाई या कार्यबाही हो न्यायालय के आवंश से चाहे वह एसे प्रारम्भ के पूर्व या पक्चात् मंजूर किया गया है, रोक दी गई निक अनुभव रखने वाले रेल मंत्री जी सं 3° 1"

महादेया, इस संशोधन अधिनियम निश्चय ही कलकत्ता के भूमिगत रेल निर्माण लेकिन जैसा मेरे दोस्त ने अभी सुझाव दिया का कार्य शीघू पूरा करने में मदद मिलेगी और कि वंगलौर, बंबई तथा दूसरे महानगरों में भविष्य में भी इस प्रकार के कार्यों में बाधा भी इसी तरह की भूमिगत रखेवे लाइन बनाएं, उपस्थित न हो सकेगी ।

चाहता हूं कि महानगरों के निवासियों या रोल ग्रामीण विकास की तरफ कर, इससे हमारो यात्रियों की सुख-सुविधा के साथ ही देखे को देखे की अखण्डता और एकता की रक्षा भी अविकसित क्षेत्रों के करोड़ों नियासियों की होगी और उन पिछड़े क्षेत्रों का विकास भी सरू-सविधा एवं विकास के लिए रोल निर्माण होगा । इन्हीं शब्दों के साथ मैं इस संशोधक कार्यों को भी प्राथमिकता दोने की कृपा करों, विधयेक का समर्थन करता हूं

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क्योंकि एंसा देखा जा रहा है कि शहरों की,

मैं अपने गतिशील. लगनशील और प्रशास-निवंदन करूंगा कि मंट्रो-रोलवे जो कलकता से की आपने ली है, उसको तो आप पूरा करे। तो में तो यही कहांगा कि उसको कुछ दर मैं माननीय रोल मंत्री जी से निवेदन करना के लिए स्थगित रखें और फांड का उपयोग

SHRI PARVATHANENI UPENDRA:

Madam Deputy Chairman, I support this Bill introduced by my friend, Mr. Madhavrao Scindia. I ordinarily support him except when he niises the fare and freights rates. This Bill is long overdue...

THE DEPUTY CHAIRMAN: Rather you belong to one fraternity.

SHRI PARVATHANENI UPENDRA: Anti the construction of the Melro Railways in certain parts of Calcutta city has been hampered because of frequent litigations. We cannot pass any remarks on the functioning of the judiciary but in Calcutta at least, it appears, getting a stay order is so easy from the courts and a large number, of stay orders were being issued by the courts on the petitions filed by the people affected or those who Hi ink they are affected. Why do I say affected-because there were instances when even for minor cracks to a 'building during the construction work, they have been magnifying the losses and claiming enormous amounts, almost the cost of construction of a new house. Those instances were also there and it became very difficult for the Railways to settle these claims and particularly in the vital central part of Calcutta. In Chitranjan avenue, She work has been hampered because of this problem. (Interruption).

AN HON. MEMBER: They did not go to the court.

SHRI PARVATHANENI UPENDRA: Yes, they did not go to the court but there has been resistance from the beginning and ultimately that work is yet to be finished. The construction of the Metro itself has long been delayed though the project was conceived in the early seventies and the work was started sometime in 1972 technically but nothing was done for about five years until the Janata Government gave the first massive allocation for the construction of Metro Railways in 1977-78 and 1978-79. No Figures speak, Mr. Minister. As a retult, the project which was originally scheduled to cost about Rs. 140 crores is now estimated to cost about Rs. 864 crores. May be, it will cost a thousand crores by the time

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it is finished. Rs. 464 crores have already been spent on this project. The Minister assures us that by December 1990 the whole 16. 5 km section will be completed and commissioned. I hope he will keep the word. I and a large number of Members of Parliament had the opportunity of teeing the Metro functioning recently. [must compliment the Metro Railway Administration for maintaining it so well. It is a pleasant surprise because at the earlier stages when the project was contemplated. when it was first conceived and the construction started, there were doubts expressed by many people that with the situation in Calcutta being as it is-a large number of people living outside on pavements, etc. this Metro Railway would serve only as a public urinal ultimately and maintenance would become a problem as the people of Calcutta would not be able to maintain it properly. That was the apprehension. That is why I am pleasantly-surprised now. We must compliment the rail-users of the city of Calcutta that it is being maintained so well. We do not find even panspitting anywhere and I hope that this will be so when the entire section is opened. That standard must be maintained. But the exteriors, rhe approaches to the stations, require to be improved. At several places, we find, that the approach is merged with the surroundings and nobody could make out whether a station exists there. I particularly refer to the Park Street station because it is almost impossible to locate it unless you go near the entrance. Maybe, the difficulty is there because of lack of space there, but yet some improvement can be made at the approach by cutting one or two trees, improving the pavements and putting up some sign-boards etc. That has to be improved.

Having said these, I briefly refer and draw the attention of the Minister to the problems in other metropolitan cities. We have to plan ahead. Bombay, Madras and Delhi are all growing cities and though the suburban service is catering to the needs of the people at the moment, a time will come when there will be saturation and I do not know what will happen then to the surface transport, particularly in Bombay. Delhi surface transport is also becoming saturated.

THE MINISTER OF STATE OF THE MINISTRY OF RAILWAYS (SHRI MADHAVRAO SCINDIA): What about Hyderabad ?

SHRI PARVATHANENI UPENDRA: I am coming to Hyderabfd later. I am not parochial. We are national in our outlook. We become regional only at the end.

SHRI JAGDISH DESAI (Maharashtra): You are talking about expansion. What about the Railway finance ?

SHRI PARVATHANENI UPENDRA: I am coming to that. 1 m happy yen are anticipating my point. But with the experience of Calcutta, I do not want to get any underground railway in these cities.

THE DEPUTY CHAIRMAN: Please come to my point also

SHRI PARVATHANENI UPENDRA: I am finishing. Your point is the last point.

THE DEPUTY CHAIRMAN: That should be the first point now.

SHRI PARVATHANENI UPENDRA: But there are other projects there like extra corridors for improving the transport. The suburban train services should be impiov-ed. And there is the problem of congestion in the twin cities of Hyderabad and Secunderabad. The Railway Minister repeatedly says that the intracity transport is not the responsibility of the Railways. Madam 1 partially agree. But railroads being the monopoly of the Railway Administration here, you cannot completely wash away your responsibility and say that somebody else will run it. Nobody has got that expertise or experience either to build or to run a railway system except the Ministry of Railways here. But you can have or take the cooperation of other agenciesand you can seek the co-operation of the other agencies. But the primary responsibility must be that of the Railways which should be the coordinating authority. As I told you in one of the Consultative Committee meetings, you must co-ordinate the efforts of the various agen-: ies to improve the intra-city transport, 'articularly in Hyderabad, Madam, there s a demand for a circular railway. The survey has been done and, as you are

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aware, the survey report has been sent to you. The State Government also has agreed to pay 25 per cent of the cost and now it is your duty to bear the remaining part of the expenditure or to involve the other public sector undertakings or the private sector agencies in the vicinity and other agencies also.... (*Time bell rings*) ... like the State Road Transport Corporation, the Urban Development Authority and other such agencies so that this circular railway is constructed as quickly as possible and the problems of the twin cities are also solved.

I hope that by the lime the Minister comes up with his Budget Speech, he will include a para on the circular railway system in Hyderabad and give me another opportunity to congratulate him at that time also. Thank you, Madam.

THE DEPUTY CHAIRMAN: Now, Mr. Narayanasamy.

SHRI V. NARAYANASAMY (Pondicherry): Thank you very much, Madam, for having given me this opportunity. Madam, the honourable Minister wants a proviso to be added under section 10(3) of the Act. The amendment which is sought to 'be made now is according to the prevailing circumstances because the persons moving the court want to stop further activities being carried on in the Metro Railway System. Whenever any person gets a stay order from a court, we know full well that it takes three or five or seven or even ten years to get that stay order vacated. But it is being made quite clear in the provision or under section 10(3) that the next notification should be issued wihin one year. If this proviso is added, then it will give benefit to the railway authorities and will enable them to take further steps after the stay order is vacated. Therefore, I support this amendment which has been moved by the honourable Minister.

Now, Madam, the other problem that is being faced by the Railways is the cost escalation in the construction works in the Metro. In spite of the efforts put in by the Railways by adding even up-to-date technology, we find that there is cost ecalation because of various factors like labour and the cost of construction and other materials which is going up. Madam in Paris, we have seen that the construction is being done underground without disturbing the existing traffic overground. The people who are travelling and passing through that road do not feel that there is work going on underground. Thai kind of a system can be adopted here also so that it would not be a hindrance to the present traffic.

Then, Madam, I would like to congratulate the honourable Minister since he has taken up the Herculean task of adhering to the timeschedule of the trains and the trains are now starting and reaching their destinations according to their timings. Efficient services are provided by the Railways. I have to congratulate the honourable Minister for one more thing. It is only because of him-I can very much say this-that the Railways are keeping up the time-schedule and, apart from that, the Minister is moving with the workmen because he thinks that the workers are the pillars of the system. I came to know that when he visited Peram-bur, he dined with the workers in the canteen. This will give an impetus to the workers to work better and, ultimately, the Railways will improve.

There is another aspect which j would like to touch upon now. I visited the construction site at Samawa where construction was going on by the IRCON. I found it to be a landmark in the history of the Indian Railways because they t. ave done a remarkable work and the construction work which has been done there has been appreciated by the Government of Iraq. Apart from the foreigners who came and saw it, within the time-schedule it was over. The railway track was laid. Several railway stations have been built. For this I congratulate the Minister and tie railway officials responsible for it.

1.00 P.M.

Then, I would like to mention another aspect, Madam. The Railways have decided that they will not found intra-urban traffic. I would like to mention three aspects of it. In Calcutta they are bearing *the* entire cost. In Bombay they are bearing one-third of the cost. In Madras they have given very little amount. The Railways is spending the entire amount of Rs. 900 crores for the Calcutta metro.

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They said that it is a commitment. I agree. But for Bombay they said they will give only one-third for the purpose of metro system. But in Tamil Nadu the amount which they have provided is very meagre. There should be a consensus between the Governments. The policy which they would like to adopt should be agreeable to the State Governments and the Railways. In dialogue things are prolonged and the cost escalation is more. From Rs. 54 crores in Madias it has exceeded Rs. 105 crores.

Therefore, 1 would request the hon. Minister to have a dialogue with the State Governments concerned and put a full stop on it. I do not say, Madam, that the Railways should bear the entire cost. The State Government has also a duty to provide facilities in their State.

Then, Madam, the corporate plan was drafted in 1986. It was approved in 1987. In the earlier draft, I came to know that there were clauses for the setting up of public enterprises under the Railway Ministry for manufacture of locomotives and coaches, management of large chunks-of railway surplus land, catering management of inland container depots, etc. Subsequently, in 1987, when it was approved this was deleted. In the 1987 report it reads: The public sector undertakings where found useful would be created under the Ministry of Railways for handling ancillary activities. In the original plan manufacture of main items was thouht of. Now they have just gone beyond that and said that only on ancillary items the Railways will concentrate, because it is being felt that the administration will go out of the hands of the Ministry.

Secondly, I would like to say that the units wanted to have a modernisation scheme. But in the revised plan the oW system of status quo has been maintained and the new look and thrust which bad been given was completely taken away. Therefore, I would like to urge upon the Minister to consider that when we are go-ing to the 21st century we should have a new look and thrust. Science and technology should be absolutely made use of and the entire infrastructure, including the manufacture of locomotives and allied items, should also be involved so that the Railways need not depend upon other

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industries and other service industries for their requirements.

With these words, I urge upon the Railway Minister to consider that, and I support the Bill.

Thank you.

महोदया, यह जो संशोधन लाया गया है यह इसको करैंसे आप पूर्ण कररेंगे और आगे चलकर इस दब्दिकोण से लागा गया है कि कलकत्ता मैट्रो-रोल का क्या भविषय होगा इस पर विचार की मैट्रो-रोलवे जिसमें भूमि अधिग्रहण के करने की आवश्यकता है। अगर प्रति वर्ष शाटा कारण विलम्ब हो रहा है उसमें कीघुता की होता रहेगा तो उसके रख-रखाव और उसको जायेगी और उसको जल्दी बनाया जा सकी। चलाने में भिन्न-भिन्न प्रकार की जो समस्यायों जैसा मरे मित्रों ने कहा मैं भी इस बात का आयेंगी, उसमें जो गिरावट आयेंगी और जो समर्थन करता हूं कि इस प्रकार की कठिनाइयों बाद में इस तरह की समस्या बड़ी होगी उसका की पहले से कल्पना न करना यह क्या हमार र र कावला कौसा करगे? में र लेवे मंत्री से इस वरिष्ठ अधिकारी जो इस काम में परम्परागत बारे में जानगा चाहांगा कि वे इस बारे में से लगे हुए ही उनका अयोग्यता का परिचय हमारा मार्गदर्शन कर और बतायों उनकी योजना नहीं हैं। हर साल, दूसरे या तीसरे साल क्या है जिससे इस कटौती के बावजूद शहर एक शब्द या एक वाक्य का संशोधन इससे के नागरिकों को यातायात की सुविधा मिले। निपटने के लिए जा जाता है। यह, मुफे लगता यातायात के सामले में एक प्रकार से रोलवे है कि हमारे अधिकारियों की योग्यता पर विभाग सबिसडाइज्ड करता है तो इसमें कौनसी प्रश्नवाचक चिन्ह हैं। उनको पूर्ण विचार व्यवस्था होगी। इसके लिये पहले से व्यवस्था करके एक बार विधेयक को लाना चाहिए और करनी चाहिए अन्यथा बाद में समस्या खडी जब बहुत आवश्यक हो तभी संशोधन लाने होती है। चाहिए । इस बिल के संबंध में मैं इतना ही कहांगा कि यह एक स्वागत योग्य कदम उठाया गया है, जो संशोधन आप कर रहे हैं यह प्रकार से हमारे देश की योजनायें चल रही उचित है और इसका मैं समर्थन करता हूं। हैं उनमें गांवों की ओर कम ध्यान दिया गया

बापके सामने रखना चाहता हूं कलकत्ता मँट्रो- भागे चले जा रहे हैं। कछ लोग शहरों में रोलवे के लिये जो भी निर्धारित लक्ष्य रखा गया आकर बस जाते हैं और कछ लोग प्रतिदिन था, जो समयावधि रखी गयी थी उसमें विलम्ब बहर से 50 मील दूर 60 मील दूर और 80 हो रहा है, अत्यधिक विलम्ब हो रहा है। मील दूर से प्रतिदिन कहरों में अपनी रोजी-हम मंत्री महादेय से आश्वासन चाहाँगे कि अब रोटी कमाने के लिये आते हैं और शाम को घर इसकी अंतिम तिथि वे काँनेसी दे रहे हैं, जाकर सो जाते हैं। इसलिए में मंत्री महादेय कब-कब यह मँट्रा-रेल का कार्य पूर्ण होगा? का ध्यान इस तरफ आकर्षित करना चाहुंगा अंतिम तिथि के साथ-साथ जो अत्यन्त महत्व- कि जहां मंत्री महोदय ने बड़ो-बड़ो शहरों में पूर्ण विषय जुड़ा हुआ है वह रहे है कि इसकी सुविधायों दी है कुछ सुविधाएं अन्य क्षेत्रों लागत कितनी आयेगी। अगर एक वर्षभी को भी दी जायें। दिहार एक एसा राज्य ही अवधि बढ़ती ही तो उसकी लागत बढ़ जाती जहां रोलवे की सविधायों अत्यन्त अल्प ही। है और अगर लागत बढ़ती है तो हमारे पास उत्तरी बिहार में रोल सेवा अल्प मात्रा में जो अल्प धन है उससे वह काम नहीं हो पाता है। पटना जो बिहार का सबसे बड़ा केन्द्र विन्दू और इससे को योजनायों कार्यान्वित की जानी है यहां बस्तर-मुकामा से प्रतिदिन लाखों लोग हैं उनमें कटौती हो जाती है। इसलिये जो जाते हैं। उनके लिये आज तक रोन की कोई काम हाथ में है उसको शीघातिशीघ पूर्ण किया समचित व्यवस्था नहीं की गई है। हमने

जाये अगर एरेगा नहीं होता तो योजनायें खटाइ में पड जाती है।

द सरी बात जो मैटा-रलवे के बारे में मुझे कहनी है वह यह है कि जहां तक मुभे जानकारी मिली है 1991 में आपने इसकी पूर्ण करने का लक्ष्य रखा हुआ है। इस समय अन्मान यह है कि प्रति वर्ष 12 करोड़ रुपये श्री अज्ञिनी कुमार (बिहार) : उपसभाषती का घाटा होगा। यह जो घाटे की स्थिति है

अभी हमारे एक मित्र ने कहा कि जिस है और बहरों को अधिक सुविधायों प्राप्त हुई परन्तु साथ ही साथ में कुछ बाते भी हाँ। इसीलिये गांवों से लोग झहरों की ओर

बहुत आगह किया है बक्सर-मुकामा में सब- Madam, this is a prestigcous project to रदन टून चलाई जादे। एसी व्यवस्था न होने help the movement of masses with the least cost possible so that the poor people an परिणाम क्या है कि जो लम्बी दरी की can move faster and at a very little cost. याडियां विहार में जाती है तो जिन लोगों I compliment the Railway Minister and को पटना अपनी राजी-राटी के लिये जाना our Government who have conceived this होता है, अपनी पढ़ाइ के लिये जाना होता है idea long before. Madam, they tried to व इन गारियों के डिब्बों में चढ जाते हैं और implement it faster but it is a very sorry जो लम्बी बारी की गानी उन ट्रोनी में याता करते हैं उनको परेवानी का सामना करना Madam, everybody says about the cost पड़ता हाँ। एँसा होने पर वे यात्री यह कहते हाँ कि एँसा लगता है कि बिहार आ सया है। इससे बिहार, को बदनामी होती हैं। इसलिये में पनः भंजी महोदय का ध्यान इस तरफ आया-षित करना चाहांगा और उनसे निवंदन करना नाहांगा कि लाखों जोग प्रतिदिव वस्तर से यहां गावे हाँ। उनका जगह नहीं फिलती इसलिए ये खड़ रहते हैं, सीर-तीन घट, चार-दार last 15 years, the people traviling by cars or by घंटे रात को 9 वर्ज, 10 बजे, 11 बजे तक सही-सड़ी यात्रा करती ही और घर पहांचती ही बौर फिर सबंदें 4 वर्ज घर से साम के लियें निकलते हैं। इसलिये क्या मंत्री महादेय इन लोगों के लिये काई शीध चलने याली लोकन facility. But as some hon. Members have said, टन के बार में सोचने? पटना विहार की I am sure, it is a possibility that if proper care राजधानी हैं जोर जनसंख्या को रोट से यह is taken, if proper arrangements are made, the राज्य नम्बर दो पर है जोर यह प्रदेश धन-धान राज्य नम्बर दो पर है जोर यह प्रदेश धन-धान राज्य नम्बर दो पर है जोर यह प्रदेश धन-धान using the cars and buses, etc. will be much lesser. I would like the hon. Railway Minister गहां पर हो और वहां पर बहुत से लोग काम to look into it and he should also ensure that करते हैं तो क्या इन लोगों को आप यह सुविधा the remaining portion is really completed in प्रदान करने? इत बार में अब समाब दिय time, r know there is a great problem because गय तो कहा गया कि पैसे को कमी है परन्त a lot of co-operation is also required from the State Government like the Electricity Department and the Public Works इसके चिये बस्तर-मगलसराय-आमनसोल संब- Department. The co-operation is not as much वान को इलीविस्फाई करने और इस मंदवान as it should have been. It is very unfortunate. पर जगादा में जगादा गाडियां चलाने को व्यवस्था The entire benefit is going to the city ruled by बरना में माननीय गन्दी जी का धान द बातों को धार दिलाना चाहता हूँ। जब जाप result they feel proud in not helping the बड बड जहरों के याताबात को सुविधा को Railway Ministry in completing the project होटर में बम्बई की जोर ध्वान द रहे हैं, faster. I appeal to the West Bengal कलकत्ता की आर ध्यान दे रहे हैं तो पटना Government that they should fully co-operate को जोर भी आप ध्यान दीविसे । में आपने with our Railway Ministry so that this work can be really completed much faster. Madam, माध्यम सं इतना आसत जरते हुए वपनी वाल this particular Amendment to the Act is समाप्त अरता हो ।

giving me this opportunity and ! whole-acquisition of land becomes very heartedly support this Metro Railways (Construction of works) Amendment Bill, 1987

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state of affairs that it has taken a much longer time, here is no doubt about it. constraint, 'out I would like to draw the attention of the Railway Minister to the po'nt that more you delay the more will be the cost, the cost is only going to increase. Leaving aside the immense prob lem which is being created for the Calcuttans, when he himself visited Calcutta recently, 1 am sure, he I ! different areas and he must have seen that for the tramways or by buses have been so much inconvenienced in anticipation that probably their children after generation will be happy travelling more comfortably. I do agree that it does take a long time to create this kind of definitely necessary because our democratic system, our judiciary system, without any SHRI SANTOSH BAGRODIA (Rajas-: reflection on the system as such, does delay Madam Deputy Chairman, I you for many litigation proceedings and as a result

[Shri Santosh Bagrodia]

difficult. No doubt, in this process some land-owners or shopkeepers or businessmen or tenants will be in convenienced. But in the interest of the over-all community. I am sure they will have tO' accept this inconvenience so that more people can be helped. This Bill will go a . long way in getting the acquisitions faster. But the Minister will not have any way out now to further delay i'he project. He should 'be very careful when he has introduced this Bill that once it is passed, he will have no leason to delay this project any further. One important point to which I would like to craw the attention of the Minister is about corruption. The Minister of course, is proud of the fact that corruption is very low. I agree, maybe, corruption is very low, but still corruption is there. A number of contracts are awarded on personal grounds Smaller people are not given enough help or enough support, as a result of which only those people who can really infulence officers can get their contracts and ihey can also delay the projects to their convenience. J am sure, the Minister will look into this aspect also.

Another important point, Madam, is the losses. No doubt, this is a project which requires subsidy. No doubt this requires help from the Government lut it is very true that if the project goes on making losses year after year, the maintenance will be very poor.

Then, Madam, I must compliment the Ministry and the users that this patricular project, though Calcutta is supposed to be one of the dirtiest cities in the world, if you go underground Calcutta, it is very clean. I understand it JS one of the cleanest railways in the world as far as underground railways is concerned. 1 compliment all those people who are concerned with this and who are responsible for this.

Then, Madam I would also like to draw the attention of the Hon. Minister to the problem that Rajasthan is fadng because of the inadequate railway system thire. The railway system in the state of Rajasthan is very poor. We are talking of crores and crores of rupees for underground railways, but what is happening,

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Madam, to the over-ground tailways. We still have to carry on with this 100 or 150 year old railway system which has meter gauge lines and narrow-gauge lines. We have not yet been able to convert them into broad-gauge lines. Rajasthan is full of deserts and as you know there are still many areas where even construction of road is not very easy. The air services to Rajasthan are not very many because the people of Rajasthan, being poor, cannot afford them. The result is that development is also very poor. If the railways which are meant for the *poor*, if that is not extended to the different coiners of. 'he State, it will be impossible for the poor people of Rajasthan to survive without proper communication. I draw his attention particularly to border areas, where the railway system needs to be extended.

Now, coming to one point which our hon. colleague Upendraji mentioned, namely, that the Janata Government opposed this project. At least he agtees that it was conceived by the Congress Government. I do not understand how the Janata Government could have supported it because during the Janata regime the entire country came to a stand still. It came to a complete stop and a complete halt. Having stopped, nothing moved. I do not know how these poor railways could have moved, including the Calcutta Metro, and thai is why two to three years were completely lost. During this period, although the money was allotted, as he says... (Interruptions). Even the money was not allocated. Even that statement is wrong. So the real progress has taken place only in the last five years.

As regards the entrance, he mentioned that it is not visible. I would like to tell him, but since he is not theie, I hope he will know about it, that entrances to underground railways are not very clear anywhere in the world. Overground you cannot see anything. You hive to go underground to see these stations. So, I do not think entrances are anyway poor or worse.

With these words, Madam, 1 thank you for giving me the opportunity to speak on this Bill and I would once again draw the attention of the Minister lor removal of corruption on the one hand anti extension of railway lines to the border areas of Rajasthan; on the other. Thank you.

SHRI GHULAM RASOOL MATTO (Jammu and Kashmir): Madam Deputy Chairman, I rise to support the Metro Railways (Construction of Woiks) Amendment Bill, 1987, as introduced by my friend. The objectives of the Bill are clearly stated in the Statement of Objects and Reasons.

Madam, it is a fact that a lot of obstructions come in the way of acquisition of land and property for purposes of constouction of railways. I also happen to have gone to Calcutta twice or thrice during the last one year and I find that the portion between Chittaranjan Avenue and beyond is still the same as it was six months ago. The Metro Railways is supposed to go to Shyam Bazar and it is quite a herculean task so far as acquisition of land and buildings is concerned for this purpose.

As has been pointed out, there is no doubt that on a flimsy thing, people go to courts and get stay orders. I know of a case recently in Kashmere. We had to take a road f rom Srinagar City...

श्री जगवम्बी प्रसाद यादन (विहार) : श्रीनगर में तो रोलवे हैं ही नहीं, भूतल रोलवे कहां से आ गया ?

SHRI GHULAM RASOOL MATTO:

And in between, there was one house which stood there. The house-owner got a stay order from the High Court. I tried to probe into the matter and I came to know-it is a queer instance-that that particular person whose house it was and who really wanted that he should get more money for the house that comes in the road, got one of his distant cousins to sue him in the court saying that lie is also a share-holder in this ancestral property and as a result of that, he got a stay order. So, what is needed is, really an amendment to the Land Acquisition Act in various States. I do not know whether the Railway who always have been undertaking such works, could consider, in consultation with the Law Minis-

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try, whether such an amendment could be brought about in case of national projects at least, so that such stay orders are not' entertained. I know the Land Acquisition Act is a State subject. It must be amended in public interest. For instance, a road is to be constructed. If construction of a school building is involved and somebody gets a stay order against acquisition it is understandable. It is not as important as construction of a highway. In case of such important national projects, whether it is in the State sector or the Central sector, some amendment has to be made in the Act under which stay orders should not be entertained.

1 would draw the attention of the Minister to points raised by Shri Dipen Ghosh. I quite agree with him when he said that three types of people are affected at the time of land acquisition, the only remedy is that you should first undertake the rehabilitation of those people who are going to be affected as a result of that displacement, and for that purpose, cooperation of the State Governments is essential. The Centre can tell the State Government that it will reimburse the money on rehabilitation of persons who are displaced in the process. Once the Central Government gives such an assurance to the State Government on reimbursement of money spent on rehabilitation, the State Government should have no difficulty in rehabilitating those people. This is my reply to the points raised by Shri Dipen Gosh and this should be considered and I hope the Minister will consider this suggestion. Madam, the metro railway system has come to stay in the entire world. In the case of India also, big cities with a population of 80-100 lakhs should have an underground system. The Government should, therefore, have a long-term perspective and a long-term policy right now for the metropolitan cities in the initial stages and, later on, for other cities as well.

Incidentally, I would like the hon. Minister to tell me about the position in regard to the Udhampur—Srinagar line. He had earmarked some amount for the survey of this line. I would like to know whether any contract has been given to any person to survey this line so that we could also see, the Kashmir Valley could also see, the light of railways.

THE DEPUTY CHAIRMAN: Shri Satya से निर्माण को रोकना पड़ा? मैं इस ओर ध्यान Prakash Malaviya will speak now and then we आकृषित करना चाहता हूं कि यह कलकत्ता will break for lunch.

सभापति जी. जिन परिस्थितियों में यह संशो- विधेयक के पीछे जो उददरेश हैं जो मकसद धन विधेयक लाया गया है मैं समझता हूं है उसका मैं समर्थन करता हूं, लेकिन मैं कि वह विभाग की मजबूरी थी, लेकिन फिर उत्तर प्रदेश के पुत्री जिलों की ओर भी ध्यान भी कोवल कुछ मददों की ओर ध्यान आकर्षित आकर्षित करना चाहता हूं। उत्तर प्रदेश के करते हुए मैं इसका समर्थन करना चाहुंगा। प्वी जिले जो पिछड़े हुए हैं जहां पर आवा-जैसे कि अनेक माननीय सदस्यों ने ध्यान आक- गमन को साधन नहीं है, सड़के नहीं है, षित किया इस देश में कानून भी पास होंगे वहां के लिए रोल विभाग की विशेष जिम्मदारी और जब कानून से लोगों की हकतलकी होगी है। लेकिन वहत से एसे स्थान है जहां पर तो वे न्याधालय मों भी जायों में और न्यायालय कि 60-70 किलोमीटर जाने के लिए 6-6, उनको स्थगन आदरेश भी देगा। इसलिए 7-7 छोटी लाइन होने के कारण लग जाते हैं। निश्चित रूप में बार-बार जिस विधेयक में जैसे मैं उदाहरण दोना चाहता हुं, इलाहाबाद संबोधन लाया जाए वह एक अच्छा विधेयक से भटनी की दूरी 125 या 130-140 किलो-नहीं होता और यह विभाग की अदूरदर्शिता मीटर होगी, लेकिन इसके लिए गाडी में 10-का परिणाम है कि बार-बार वर्तमान विधेयक 11 घंटे लग जाते हैं। इसी प्रकार इलाहाबाद में संबोधन लाना पड़ता है। महादेया, जैसा से बनारस की दूरी छोटी लाइन से कोवल कि उद्ददेश्यों और कारणों में बताया गया है 110 किलोमीटर की है, लेकिन एसी भी कि चंकि लोग अदालतों में चले जाते हैं और गड़ियां है जहां कि 110 किलोमीटर जाने वहां से स्थगन आदेश प्राप्त कर लेते हैं और के लिए कम से कम 6-7 घंटे लग जाते हैं। इसीलए निर्माण कार्य में विलम्ब होता है, इस मामले में सब भी कराया जा चका है चंकि यह एक निश्चित समय दिया गया था क्योंकि विभाग के पास मांग की रहे और जो घोषणा होती है, इसलिए संशोधन लाना विभाग ने योजना भी वनाई है इलाहाबाद से पडा । एक तो मैं यह जानना चाहता हूं कि लेकर बनारस तक और बनारस से लेकर भटनी कितने एसे मामले थे जिनमें कि लोग अदालत तक की जो छोटी लाइन है उसको बड़ी लाइन में गए और वहां उनको स्थगन आदरेश मिला? में परिवर्तित किया जाए। तो में इस ओर दासरों में यह भी जानना चाहता हूं कि जब भी ध्यान आकर्षित करना चाहता हा कि मंत्री यह योजना शुरू हुई थी तो उस समय योजना जी इस ओर ध्यान द क्योंकि कई बार जब के पर होने तक कितने रजपरे के खर्च का सबां कराया जा चुका है और इसके बाद विभाग अनमान था और अब वर्तमान स्थिति में वह मंत्रालय को या सरकार को यह राय दता है अनमान जब तक यह योजना परी होगी तब कि इस्से कोई लाभ नहीं होगा । लेकिन में तक इसमें कुल कितने रापये लागत आने की इस ओर ध्यान आकर्षित करना चाहांगा कि उम्मीद है? तीसरे, में यह जानना चाहता हं अगर आपकी योजना पुरी हो जायेगी, सवां कि अब तक यह जो योजना है कूल कितने कराइये उरुका और फिर पुनः सब कराइये किलोमीटर की है और अब तक कितने किलो- और योजना को परी करिए। तो निश्चित मीटर का इसमें परा निर्माण हो चुका है? रूप से विभाग को लाभ होगा । इन्हीं मरेरा चाँथा प्रकन यह है कि जिस बक्त यह शब्दों के साथ जो यह विधेगक लाया गया है, विधेयक लाया गया था उस समय निदिचत रूप मैं इराका और इसको पीछे जो उद्ददेय ह में विभाग के जो अधिकारी थे विभाग के जो उसका समर्थन करता हूं। लोग थे उनको यह जानकारी रही होगी कि इस थोउना के परा होने में क्या-क्या कठि-नाइयां जा सकती हैं, क्या-क्या दिक्कतें जा सकती है? तो इस बीच में मैं यह भी जानना कहना है तो मिनिस्टर साहब ने कहा है वह चाहांगा कि इतने दिनों के अंदर अदालत में आपको सलना चाहते हैं। संक्षेप में अगर जाने की वजह से कहां-कहां और फिन कारणों आप कहें तो थोड़ा वो मिनिट में कह लें।

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में या जो बड़-बड़ों मैट्रों सिटीज है वहां पर लोगों की सुविधाओं के लिए इस प्रकार रोल श्री सत्य प्रकाक्ष मालवीय : माननीय उप- लाइनों का निर्माण होना चाहिए और इस

उपसभाषति : यादव जी, अगर आपने कछ

विल्कुल संक्षेप वाला ही है।

भी गुलाम रक्षल मट्टू: यह क्या कहते हैं जी, कि एल्डर्स को चाहिए कि एल्डर्स की तरफ संडील करो।

श्री जगवन्त्री प्रसाद गादव : उपसभावति महा-दया, मैं यही कहने के लिए खडा हुआ हूं कि अभी चार किलोमीटर बनने पर एक संझो-धन उपस्थित हावा, जब परा बनेगा तो मान-नीय मंत्री जी को, इनके विभाग को कितना संकोधन और किस-किस तथ्य पर लाना पड़ोगा यह पता नहीं है। यह सदन जो बरिष्ठ लोगों का है, अगर कुछ अपनी वरिष्ठतम सलाह न दे ते। सदन की प्रयोदा के अनुकुल पहीं। होगा। इसलिए मरा यह कहना था कि अत्या-बक्यक होते हुए भी इस मंद्रों पर दुनियां कें अनभव को लेते हुए और अपना जो कलकत्ता में हजा है इसको बनाने में चाही एक विधेयक का संघोधन हो या पैसे आबंटन का हो या इसके बनाने में खर्च कम कारने का हो, इस तरह की अनेक वातें जा सकती हैं। इसलिए मैंने माननीय मंत्री महोदय से कहा है कि इसको प्रदर-समिति को समद किया जाये। ŵ जानता हैं कि जितनी बल्दी में मंत्री जी हैं प्रवर-संफ्रिति की बात वह नहीं मानेगे। लेकिन जगर गह सदन इस बात को न कह तो यह सदन की भी अपनी कम जोगी होगी कि 🐂 सही बात सही समय पर सही व्यक्ति को नहीं कही । इसलिए में मंत्री जी से निवेदन करूंगा कि आप देनें अन्भव करकों कि इतने दिन में कितने प्रकार का जनभव हुआ है।

मैं एक बात और कहना चाहता हो कि साउभ कोरिया ने कछ जापान की सहायता से अपनी भा दिगत रोल सनाई, उसमें अपना दोवी-नियर और कार्गकर्त्ता बाला और जब दोश लिया कि हरारें इजीनियर. कार्यकर्ता टुंड हो गए तो बाकी भीमगत रोल अपने से बनाई। सो आंज दानिया में ऐसी बाट नहीं है कि हम पहली बार भूमिगत रोल बना रहे है, लेकिन जो सर्चा है, जो काम करने में दिलंब की बिडेबना है, बह द नियां के किसी रोलवे में नहीं लगी, जो प्राथफिक अवस्था में बनाते हों, उसकी नहीं कह सकता, लेकिन जो आज बना रहे हैं. जैसे जनरल रोल बनती ही बैसे

श्री जगवम्बी प्रसाद शादवः भेरा ते ही भूमिगत रोल दुसरी रोल दुसरी जगह बन्ती हैं। तो क्या कारण है कि हमारे यहां इतना विलंब, इतना अधिक सर्चा, इतनी परभानी हां रही हैं। इसलिए में पुनः निवेदन करूंगा कि इस पर मंत्री जी विचार कर और अगर प्रवर-समिति स्वीकार्यन हो तो मेच्योर थिकिंग, प्रबद्ध विचार कर कि किस प्रकार से इसमें गतिशीलता ला सकते हैं।

> मैं कानून के ही संदर्भ में एक बात कहना चाहता हो। जहां तक भ-जर्जन की बात है, यह राज्य का विषय है। भू-अर्जन में, मान-नीय उपाध्यक्ष महादेवा, यहां तक किया गया है, कि जहां पर सार्वजनिक शब्द ल्लग जाये उरुको ले लिया जा सकता है। लेकिन यहां पर न्यायपालिका भी स्वतंत्र है और वह अपना जीवकार हर बच्च पर बारीकी से करती है कि जगर उन्होंने यहां न्याय की पकार की तो न्याय जगर बँठता है, वहु न्याय देने के लिए बाध्य है और उस न्याय की काट करने के लिए संशो-भन लेकर यहां आना पड़ता है। तो मैं चिवेदन करूंगा कि इन सारी वातों पर एक बार विचार करों कि कम से कम जाप रुदन में इतना तो बता देंकि आसे अब संग्रोधन लाने की आब-व्यकता नहीं काएगी । आपने इस पर प्रहेण्ट थिकिंग किया है, ढंग से सोच लिया है, गापका मंत्रालय और आपके को वियोधज्ञ ह उन्होंने सोच लिया है।

में एक बात की लिए मेट्रे-रोज की प्रशंसा करना चाहांगा कि जितना बना है, वह यरूर प्रशंसनीय है, उसकी रात्राएं दीव्या है, उसकी व्यवस्था बढ़िया ही, उसमें थोड़ी और उहां कमी रह गयी है, उसको बाप पुरा कर'। उगर रूस के मंदोरेलवें की तरह ठीक कर सके तो आपकी और भी प्रशंसा होगी, इसलिए कि जो पहले बना है, उसकों दंखकर और उससे अच्छा बना रुकते हैं। धनावाद।

THE DEPUTY CHAIRMAN: The House stands adjourned to meet again at 2.35 P. M. when the Minister will give the reply.

> The House then adjourned for lunch at thirty-five minutes past one of the clock.

The House reassembled after lunch at thirty-six minutes past two of the clock, The Vice-Chairman (Shri Jagesh Desai) in the Chair.

THE VICE-CHAIRMAN(SHRI JAGESH DESAI): Shri Madhavrao Scindia.

SHRI PUTTAPAGA RADHA-

KRISHNA (Andhra Pradesh): One submission I want to make, Sir.

THE VICE-CHAIRMAN (SHRI

JAGESH DESAI): No, nothing has happened here since the lunch recess. Shri Madhavrao Scindia to reply.

SHRI PUTTAPAGA RADHA-

KRISHNA: Sir, this is at: important issue.

THE VICE-CHAIRMAN (SHR1

JAGESH DESAI): No, I will not allow you. Please sit down.

SHRI PUTTAPAGA RADHA- j

KRISHNA: You are not allowing me to speak. You are suppressing my speech.

THE VICE-CHAIRMAN (SHRI

JAGESH DESAI): No, no, I will not allow you. Please sit down.

SHRI PUTTAPAGA RADHA KRISHNA: Sir, in the other House...

THE VICE-CHAIRMAN (SHRI JAGESH DESAI): No, no, I am not going to hear anything. Please cooperate with me. I will not allow you to raise it. Mr. Madhavrao Scindia. *(Interruptions)* Nothing will go on record.

SHRI PUTTAPAGA RADHA-KRISHNA: Please allow me to speak;, t least.

THE VICE-CHAIRMAN (SHRl JAGESH DESAI): What is it ? Is it a point of order ?

SHRI PUTTAPAGA RADHA-KRISHNA: It is not a point of order. It is a question of...

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THE VICE-CHAIRMAN (SHI JAGESH DESAI): You cannot raise I am not allowing it. Please sit down.

SHRI PARVATHANENI UPENDRA Just give me half a minute to make m submission. We know the rules of Ul House do not permit us to raise anythin happening in the other House. That w are aware of. But the point we are tryin to tell you is very important; it involve the prestige of Parliament as a whole. *I* Member being threatened with manhand ling in the House itself and being calle< "scheduled caste", *** and so on....

THE VICE-CHAIRMAN (SHRI JAGESH DESAI): Mr. Upendra, wha has happened in the other House canno be taken cognizance of here.

SHRI PARVATHANENI UPENDRA: It involves the prestige of Parliament.

(Interruptions)

THE VICE-CHAIRMAN (SHRI IAGESH DESAI): No, please. Mr. Madhavrao Scindia to reply. I am not allowing you. Please sit down. Please cooperate with me. Mr. Dipen Ghosh you Member. You know what are a senior happens in the other House cannot be taken cognizance of heie. (Interruptions). You can bring it on some other ... (Interruptions) ... I wil! not allow you. Please sit down. Please cooperate with me. The convention of this House is ... (Interruptions) ..., Please sit down. I am not alowing you. Nothing will go on record.... (Interruptions)... Yes, Mr. Jacob, have you to say anything ?

THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI M. M. JACOB): Just *me* point. This House is an independent, sovereign, body. It is not part of the Jther House. So, there is no point...

THE VICE-CHAIRMAN (SHRI JAGESH DESAI): That is all right... (Interruption)... Please sit down... (Interruptions)... Shri Madhavrao Scindia. (<u>Interruptions</u>).. I am not allowing; r "Expunged as orderedHby^thiT Chair!

am not allow ing: I have not allowed anybody. .. *(Interruption)...*Nothing will go on record... *(Interruptions)...* Order, please. 1 have given my ruling now. 1 have given my ruling now. 1 will not allow him. You cannot question my ruling gamma for allow him. You cannot question my ruling anybody. (Interruptions) ..., I am not allowing anybody. Please sit down. I am not going to allow anybody... *[Interruptions)* ..., I have given my ruling and 1 am not allowing anybody. Please sit down; please cooperate. Yes, Mr. Dipen Ghosh...

SHRI DIPEN GHOSH : Mr. Vice-Chairman, when our colleague. Mr. Radhakrishna, wanted to draw your attention to a particular incident, it was with the concern that such an incident may not occur, in this august House. But here I have seen that even a Minister has indulged himself in creating such an incident. I, therefore, while sharing his concern that ttie dignity of this House at least be maintained, though a poor cousin of this House has allowed himself to indulge in such an incident ... (Interruptions) ... Naturally . . . (Interruptions) . . . You have yourself noticed how a senior Parliament Member, Rajya Sabha Member holding a very important office, the Minister of State for Law, who is supposed to see that law is implemented everywhere, in every part of the country, not only inside this House, indulges himself in hurling abuses at other Members, lt was not correct.

(Interruptions)

THE VICE-CHAIRMAN (SHRI JAGESH DESAI) : Please sit down. Let him say. 1 am not allowing you.

THE MINISTER OF STATE IN THE MINISTRY OF LAW AND JUSTICE (SHRI H. R. BHARDWAJ) : Sir. with great respect, may I draw your kind attention. I said. "Those defectors who have no respect for democracy..."

I Interruptions)

THE VICE-CHAIRMAN (SHRI JAGESH DESAI) : Please sit clown now. He says. "1 have not said thai." They will not go on record. 8—677 RSS/87

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(Interruptions)

श्री लाल कच्चा आडवाणी (मध्य प्रदेश) : उपसभाध्यक्ष महादेया, थी दीपेन जी ने कहा कि दसरे सदन की हम चर्चा नहीं कर सकते इससे में परी तरह सहमत हूं और आपका निर्णय भी सही है, लेकिन इस सदन में जो कुछ हुआ है उसकी हम जरूर चर्चा कर सकते हैं और उस मामले में मैं अपने को पुरी तरह से दीपेन जी की भावना से सम्बद्ध करते हुए आपका ध्यान दिलाना चाहता है कि मैंने सुना राज्य मंत्री (विधि) को यह कहते हुए कि आप" इस सदन में पहुंचे हैं। यह असंसदीय है, अशोभनीय है। मैं समझता हूं आप इसको रिकार्ड से निकाल ही सकते हैं (व्यवधान) लेकिन मैं इस बात का ज्यादा जरूरी समझता हं क्योंकि यह सम्मानित सदस्य ह मंत्रिमंडल के तो उप-यक्त होगा कि कवेल रिकार्ड से निकाला ही न जाये बल्कि स्वयं कह दै कि मैं उत्तेजना में कह गया हूं, मैं वापस लेता हुं। यह ज्यादा उपयक्त होगा नहीं तो मैं अपील करूंगा कि आए असंसदीय भाषा को रिकार्ड से निकाल दों।

THE VICE-CHAIRMAN (SHRI JAGESH DESAI) : Mr. Bhardwaj, what do you want to say ?

श्री एच. आर. भारद्वाजः : इसमें कोई गलत बात मैंने नहीं की है। इन्होंने सब ने* टिकट लिये हैं।

(Interruptions)

THEVICE-CHAIRMAN (SHRI

IAGESH DESAI) : Those words of Mr. Bhardwaj will be expunged from the re cord.

(Interruptions)

Please give me a minute.

Mr. Bhardwaj, I request you to withdraw those words, those words you should withdraw.

SHRI DIPEN GHOSH : He must be called to withdraw. (*Interruptions*).

SHRI MIRZA IRSHADBAIG (Gujarat) : Is it unparliamentary '? This is an idiom. (*Interruptions*).

'Expunged as ordered by the Chair.

DR. (SHRIMATI) NAJMA HEPTULLA (Maharashtra): Sir, give a chance to our Members also. You are giving a chance to speak only to the Members from the other side.

THE VICE-CHAIRMAN (SHRI मतलब हिन्दी में क्या होता है आप इसका JAGESH DESAI): No, I am giving chance to every दिखानें। ^{*}एक इडियम है और इसको आप Member.

श्री एच. आर. भारद्वाज : श्रीमान जी, जहां तक आपके आदेश का ताल्लुक है मैं उसकी इज्जत करता हूं और उसका मानता हूं। लेकिन अगर आप सबूत चाहगे तो मैं देवंगा। ... (व्यवधान) ...

श्रीमान् जी, मैंने जैसा पहले आपसे अर्ज किया इसमें कई इज्जत और बेईज्जती का सवाल नहीं है... (व्यवधान)... आडवाणी जी ने कहा, आपने भी कहा अगर यह अभद्र शब्द है तो मैं इसको वापस लेता हूं। लेकिन अगर आप सबूत चाहो तो मैं इसको साबित भी कर सकता हो। ... (व्यवधान)...

THE VICE-CHAIRMAN SHRI JAGESH DESAI): Let him complete. You give him a chance to complete.

SHRI PARVATHANENI UPENDRA: ! He must withdraw. (*Interruptions*) one minute. Sir.

THE VICE-CHAIRMAN (SHRI, IAGESH DESAI): I have allowed Mr. Mirza.

SHRI PUTTAPAGA RADHA-' KRISHNA: I have raised ihe issue and you are not allowing me. I must be allowed and I am going to speak. (*Interruptions*).

THE VICE-CHAIRMAN (SHRI JAGESH DESAI): You cannot speak. Please sit down.

SHRI PUTTAPAGA RADHA-KRISHNA: T have raised the issue here.

श्री मोलां इशंवयंग : उपसभाष्यक्ष जी, संस-दीय प्रोसीजर में अगर कोई भी भाषा असंस --दोय है तो उसका इस्तेमाल करना किसी के लिये भी जायज नहीं है। मैं आपका ध्यान आकर्षित कराना चाहता हूं, आप रिकार्ड देख लें, आनरवेल मेम्बर सत्यपाल मलिक जी ने भी असंसदीय शब्द का प्रयोग किया है। मैं चाहता हूं कि आप उनको देख लें। ये शब्द असंसदीय हूँ। उन्होंने यहां पर ैं शब्द का प्रयोग किया है।

श्वी सत्य थाल झलिक: सैंने * भी कहा है।

श्वी मीर्जा इर्झावबंग : दूसरा, जो इडियम यहां पर इस्तेमाल किया गया है, मैं आपसे निवेदन करना चाहता हूं कि इस इडियम का सतलब हिन्दी में क्या होता है आप इसको दिखावों। ^{*}एक इडियम ही और इसको आप दिखावा ले कि यह असंसदीय ही या नहीं। ^{*}कोई असंसदीय नहीं है।

THE VICE-CHAIRMAN (SHRI IAGESH. DESAI): Nothing will go on ecord except Mr. Dipen Ghosh. Mr. Ad-, 'anji and Mr. Bhardwaj,

SHRI MIRZA IRSHADBAIG: Sir, my iecond points is. (*Interruptions*) Sir. please isten to me. (*Interruptions'**.

SHRI PARVATHANENI UPENDRA: lie is supporting. He should also wilh-JraW again. [Interruptions:).

THI- VICK-CHAIRMAN (SHRI JAGESH DESAI): Please sit down.

SHR1 MIRZA IRSHADBAIG: It is an idiom.

SHRI PARVATHANENI UPENDRA: Only one minute. Sir. You have allowed me. (*Interruptions*).

THE VICE-CHAIRMAN (SHRI JAGESH DESAI): Please sit down Please cooperate with me.

SHRI PARVATHANENI UPENDRA: Sir, this House is grateful to you for giving your ruling. The hon. Minister of State of I. au and Justice, in his good sense, has withdrawn the word but added some other thing. Please remove that additional thing from the record. (Inter-rupiions).

SHRI VITHALRAO MADHAVRAO JADHAV (Maharashtra): Why don't you allow me, Sir ?

THE VICE-CHAIRMAN (SHRI JAGESH DESAI): Please sit down.

SHRI PUTTAPAGA RADHAKRISHNA: Please allow me 1 have raised the issue.

THE VICE-CHAIRMAN (SHRI IAGESH DESAI): Your Leader already spoke. Now. that topic is over. Shri Madhavrao Scindia.

I MHinced as ordered by the Chair.

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SHRI MADHAVRAO SCINDIA: Mr. Vice-Chairman, Sir, I do hope you have fully digested your meal by now. I was suffering under a great misconception. 1 was greatly encouraged by the presence of so many Members of Parliament in the House thinking that it was in support of the Metro Railways Bill. However. my misconception has been very rapidly cleared. 1 would like to thank the hon. Members for their suggestions and also for having generally supported the amendment and for also having said some laudatory words about the Metro which is functioning in Calcutta.

I would like to take this opportunity to also express my great appreciation to the people of Calcutta for the help, the cooperation and the support that we are getting from them in maintaining our underground stations, in maintaining cleanliness and I must praise the public spirited-ness of the people of Calcutta as far as the Metro- is concerned. I will just raise a few specific points because there was no real opposition to this amendment. So I will just deal with a few specific points that were raised by the hon. Members during the course discussion. Mr. Dipen Ghosh talked about specific instances not having been given. There are about 22 plots yet to be handed over to the Railways and about 5 parties have gone to court and indulged in these dilatory tactics. I would like to mention that there have been several reasons for the delay in the construction of the Metro project but one of the principle reasons has been the sad lack of cooperation that we have received from the State Government as -far as the acquisition and handing over of land is concerned. 1 have written specifically to the hon. Chief Minister on 13th July, 1986, on 3rd December, 1986, on 27th January. 1V87. on 14th April. 1987. on 7th May, 1987. on 6th August, 1987 and lastly on 17th September, 1987 and yet there is such a great delay in handing over these plots. We have handed over the entire compensation money as calculated by the Land Acquisition Officer way-back in 1978-79 and yet these plots have not been handed over to us. A series of meetings have been held between the Chief Secretary, the Minister of Urban Development of West Bengal Government and the Railway

I Ministry and specific targets have been set about the handing over of this land. I do agree that there has been some delay in the Metro meeting its targets but one of the main reasons for this delay has been the lack of success of the State Government to meet its targets laid down in these series of meetings, as far as handing over of land is concerned. I will continue writing to the hon. Chief Minister and other State authorities and I am sine. I would get the lull support of Mr. Dipen Ghosh and his colleagues. (Interruption).

SHRI DIPEN GHOSH: I pointed out what were the reasons behind some people going to court and not exactly the dilatory tactics because of certain lacunae in the rules framed under the acquisition law and other things and because of the inadequate compensation being received by the small shopkeepers or the tenants for residential purpose and how the Railway authorities would take care of that should be considered. Acquisition is still according to law j of acquisition but the compensation which is being paid to the landlords or the building-owners is much higher than the compensation given to the small shopkeepers because they had purchased land 100 years ago. Now you are paying compensation to them at today's market price. but in respect of the people living on rental basis for residential purposes, for them you are giving only the shifting expenses. That way. you must take care of them.

SHRI MADHAVRAO SCINDIA: Sir, as the hon. Member knows the Metro land compensation is decided by the State Government and by the Land Acquisition Officer. (*Interruptions*). As far as the shifting compensation is con-3. 00 P. M. cerned, you cannot really calculate in concrete terms. You cannot exactly say what loss is incurred in shifting of business or business premises. This figure is decided after consultation and dialogue with several parties, several State Government agencies and ourselves.

THE VICE-CHAIRMAN (SHRI JAGESH DESAI): Was it also discussed with those who are affected ?

SHRI DIPEN GHOSH: No.

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SHRI MADHAVRAO SCINDIA: They can give their representations which will be considered.

Mr. Kushnoor asked why it has taken so long for these amendments to have been brought to the House. A number of other hon. Members also mentioned that right at the time of inception in 1978 when the Metro Construction Bill was passed, these things could have been taken into account. Hon. Members will realise that this is the first time an attempt has been made to construct a Metro Railway. This is a new experience and we learn as we go along and that is why as the problems crop up, which weie not entirely envisaged at the time of inception, we have to tackle them and see that amendments are made so that our work is not obstructed in any manner. We can pick up only from experience. Mr. Kushnoor also asked about the Bangalore Rapid Transit System. We have made a study which was financed by the State (Government and the study report was forwarded to the State Government in July, 1983. J would suggest that the State Government lake up this with the Nodal Ministry concerned which is the Ministry of Urban Development. We have also submitted a report to the Planning Commission and the Ministry of Urban Development and the Planning Commission have to decide on this and sanction this and give it to whichever agency has to implement it.

Mr. Vincent asked about the Madras Rapid Transit System. The present cost is Rs. 105 crores. We have spent Rs. 14. 75 crores so far. The outlay for 1987-88 was fairly substantialit was about Rs. 9 crores. We have had quite a long dialogue.] personally met the hon. Chief Minister and I have also written to him. We had a dialogue with the State Government on a consostium approach to the financing of suburban transport projects. Nowhere in the world is the suburban transport the sole responsibility of the railways of a particular country. Mr. Upendra mentioned llull we could not wash our hands of the responsibility and put it all on the shoulders of the State Government or any other Central Ministry. 1 have never suggested it. All I have said is, the sole responsibility cannot be that of the Railways. We are prepared to participate, as I earlier said, with the Modal Ministry and the

Urban Development Ministry. There is I the Delhi Rapid Transport System which I is being discussed. The Urban Development Ministry has received a report from the task force set up by the Urban Development Ministry which included us, the Delhi Administration and the Ministry con-¹ cerned. They themselves have also given a positive response to this consortium approach. The Chief Minister also should desist from negativing it completely. He feels it is the responsibility only of the Railways.

SHRI PARVATHANENI UPENDRA: One minute.

SHRI MADHAVRAO SCINDIA: 1 am talking about Tamil Nadu. Therefore, I would suggest to you to have another look at it if you really want the implementation of the project expeditiously. Keeping the tremendous financial constraints in view, I do feel that a positive approach, like that of Maharashtra or that evinced by the Delhi Administration, should be adopted in respect of every metropolitan city or fast growing town. The Chief Minister of Andhra Pradesh also talked about 25 per cent participation. At least, it is the beginning for a dialogue. I appreciate it. Similarly, Sir, I feel that if the Tamil Nadu Government could also have another look at it and give a positive response, it would be better. Otherwise, we would just be passing on the buck and putting the ball in the other person's court and, therefore, if really both of us, both the Tamil Nadu Government and we here, do want to do something, we must do it quickly because we know what the cost escalation would mean and "we know the requirements of Madras and, therefore, we are very keen to try and complete this project as quickly as possible. But, imless a joint approach and a consortium approach is adopted. I cannot see this project being completed expeditiously because of the very severe constraint of resources.

He also mentioned. Mr. Vincent mentioned, that the surplus of Rs. 69 crores projected in the 1987-88 Budget could have been utilized for this. Again. Sir, there is a bit of confusion. This is a revenue surplus and the funding of these projects is I done from the Plan allocation. So, they have no relationship as such. Actually, the

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surplus goes to repay the deferred dividend liability which we have inherited through so many years and also it goes towards making contributions to the various funds that *we* have in the Railways.

SHRI V. NARAYANASAMY: Sir, 1 just want only one clarification. With regard to Tamil Nadu, the honourable Minister said that the State Government has not given any green signal for a dia I want to know what is the amount which you expect from them during the dialogue and what your share is. This is what 1 would like to know.

THE VICE-CHAIRMAN (SHRI JAGESH DESAI): That can be known only at the time of the dialogue.

SHRI /. NARAYANASAMY: No, Sir. I would like to know what his stand is. What is your stand ? You are talking about ha' ing a dialogue with Tamil Nadu. What [I your stand '.

SHRI MADHAVRAO SCINDIA: We have a vijry open mind. As you said, Sir, this viill emerge only at the time of the dialogue. If somebody is not prepared to' start the dialogue, then it becomes very difficult to enumerate our terms and our proposal:,. This will come only as a result of the dialogue.

Sir. IVY. Upendra mentioned about the tremendous funding that has been clone, financing of the Metro Railways Project which has been done, during the Janata Party days. I would like to point out to him that it was only after the 'Government of Mrs. Indira Gandhi came to power in 1980 thai this project started being financed in a substantial manner. In the Janata Party's three years, the total financing was only Rs. 42 crores which comes to an average of Rs. 14 crores per annum. If you would like to know. I will tell you that in the hist year it was Rs. 9 crores, in the second year it was Rs. 14 crores and in the t lird year it was Rs. 19 crores. But I am happy to say that, understanding the urgency and the requirements of the people of Calcutta and fully sympathising with their aspirations and their expectations, the Railway Ministry, over the last three years, as against the Rs. 42 crores

in the three years of the Janata Party Government, has given Rs. 240 crores which comes to an average of about Rs. 80 crores per year and this amount also has been utilized fully and this year it is Rs. 79 crores,

SHRI PARVATHANENI UPENDRA: I only said that earlier, for about five years, nothing was done. Nothing had been done until the Janata Party Government came to power and gave substantial funds. Then only the work was started. 1 did not say that your Government did not

give any money. Otherwise, how could the works he completed ? How could the works be completed unless you allocated more funds afterwards'. '

SHRI MADHAVRAO SCINDIA:

Again. Sir, I say that there is something wrong. Though Mr. Upendra has a very sharp intellect and has a sharp memory, may be because it is after lunch that his

memory seems to be failing. He is giving the allocation during the Janata days. You hid allocated in 1977-78 only Rs. 9 crores whereas, in 1974-75, the allocation was Rs. 12. 59 crores and it is about thirty per cent more than what it was in the first year

of the Janata Government. Anyway, let us not labour that point. 1 am sure about what is in his mind and he is sure about what is in my mind. Therefore, we must try and complete it expeditiously.

Mr. Upendra then talked about the im-¹ provements to be made there and said that the stations were not obvious and that it is very difficult to try and find them. We are doing something about this. Recently-1 do not know whether you have read some reports-the Metro Railways received a lot of compliments for the work that is done in the Maidan area which has been, appreciated. We have put up a few balustrades and done a lot of landscaping and | there have been verv complimentary i references. But the point is well taken and we will certainly keep it in mind. I would like to thank him very much for the compliments that he paid to the Metro Railway v But again I will reiterate that it is a joint operation between the Metro Railways and the people of Calcutta that has really led to the success of this exercise.

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[Shri Madhavrao Scindia]

He is naturally very much agitated about the Hyderabad problem. And 1 do know that such fast-growing cities as Bangalore. Lucknow. Kanpur, Hyderabad and Ahmedabad require such system in the future. That is why as far as Delhi rapid transport system is concerned, when Mrs. Kidwai was the Urban Development Minister we pushed this matter with the Delhi Administration and the Urban Development Ministry. 1 am very glad that just a few months later wc could expeditiously set up this task force in the Ministry of Urban Development. So I think we must have certain ideas and formulate our thoughts on this and have more or less a standard procedure of consortium financing for such projects.

SHRI PARVATHANENI UPENDRA: We are not very much enthused by the Urban Development Ministry. With our experience of the DDA these things will not stand for long

SHRI MADHAVRAO SCINDIA: We have done a preliminary survey, as the hon. Member knows, in 1981. and I think that all of us should try with the Planning Commission. Mr. Upendra and the State Government should also try. We are trying and we are very keen that this should be done.

Mr. Narayanasamy talked about cost escalation and why in Paris there was no dislocation of road transport over the surface when the metro has been done. There are two methods of doing it. One is the shield method and the other is the cut-very laudatory

and-cover method. Now, the choice of) of some of your officers method rests only on two considerations not agree One is the composition of the soil, and

sub-soil strata of that area, and the other is the cost. The cut-and-cover system is two or three times cheaper than the shield method. With the help of the Japanese we hav: been adopting the cut-and-cover method. Bui of late for 1. 2 kms., where cut-aad cover method cannot be done because it is very much built-up, we have taken technological help from the So', iet Union and Hungary. For 1. 2 kms. we are icing *the* shield system.

J (ha ib him for having complimented 1RCON. Mr. Natwar Singh had yone to inaugural ! that in 1985. There have been comments about that line. in fact, the Iraqi Government has given 'us. awarded us, more work on the basis of our performance in that particular line. And certainly our men and officers in RCON have to be complimented for this. They have worked in very adverse condition, both climatic and from the point of general atmosphere there because it is a war situation. They have done exemplary work, and they must be complimented.

Mr. Ashwani Kumar asked about our target. Our target for completion is 1990-91. Most probably in December we will be able to complete it provided we get 22 plots from the State Government. 1 am sure that after this discussion Mr. Dipen Ghosh will involve himself and try to persuade...

SHRI DIPEN GHOSH: Mr. Minister, you are projecting the case in a different manner as if to shift the onus to the State Government. But you lack human consideration. Those who are going to be evicted are particularly small shopkeepers, small traders and retailers. You also share this concern and try to take care of those people also.

SHRI MADHAVRAO SCINDIA: 1 have not said that this is the only reason for the delay.. I could have very easily said that which, from some other point of view, is true. I could have stated that, but I did not say that. I said that this is one of the reasons. (*Interruptions*)

SHRI DIPEN GHOSH: At a point of time your General Manager agreed, but

SHRI MADHAVRAO SCINDIA: My

suggestions is tha! you redirect your missives to the State Chief Minister and the State Government. Then I think we will be much more successful in achieving our objective. Shri Ashwani Kumar made the point about the local trains from Patna. They do not run underground. Again, the tracks there are very very saturated. But we are taking up certain line capacity expansion work there. We are also trying to create extra terminal facilities at Patna. The State Government there has to hand us over some land which they have agreed in principle. I would very much request the hon. Members from Bihar to help us and expedite this handing over of land so lhat we can improve the terminal facilities, so lhat more trains run from Patna.

Shri Malaviya Ji asked about the cost at the time when this project was conceived.

140 करोड़ की लागत का यह प्रोजेक्ट था, योजना थी और अब इसका जो हमारा अनू-मान है, पूरा करते समय तक लगभग 864 करोड़ रुपए की आवश्यकता पड़ेगी, जिसमें से लगभग 470 करोड़ खर्च हो चूके हैं। इस बर्द भी लगभग 80 करोड़ रुपए का प्रावधान किया गया है। I cannot remember whether it was 79 or 80

•crores. 1 stand to be corrected there.

T would request Shri Jagdambi Prasad Ji back his amendment. I think we have more or less tackled all the problems that had cropped up.

मैं आपसे यह अनुरोध करूंगा कि आपका जो परपोज्ड संशोधन है, उसको आप वापस ले को क्योंकि मुझे मालूम है कि जो भावना आपने व्यक्त की है, उससे यह स्पष्ट विदित है कि आपका परा-पुरा सहयोग हमारे साथ है और आप भी चाहते है कि हम बड़ी तेजी से यह काम संपूर्ण करों। तो मेरा आपसे अनुरोध है कि उस लक्ष्य को मद्दनजर रखते हुए आप इस संशोधन को वापस ले लों तो हम अनुगृहीतु होंगे।

I would like to thank again the hon. Members for having participated. Their I suggestions will certainly be kept in mind. We do know the great urgency of the development of suburban projects in this country and a constant dialogue is on. The Planning Commission is trying to fund it to the extent possible. Thank you very much.

THE VICE-CHAIRMAN (SHRI

JAGESH DESAI): Mr. Yadav, are you pressing your amendment.

SHRI JAGDAMBI PRASAD YADAV: No,

1 am not pressing. *The amendment was by leave, withdrawn

* For the text of the Amendment, vide col. 200-201 of the Debate dated the 16th November, 1987.

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SHRI MADHAVRAO SCINDIA: I thank the hon. Member.

SHRI NIRMAL CHATTERJEE (West Bengal): There is my name and another name for the third reading. Can you waive the procedure and allow us to speak now ?

THE VICE-CHAIRMAN (SHRI JAGESH DESAI): He has already given a very lengthy reply.

SHRI NIRMAL CHATTERJEE: He has given a very lengthy reply, but it was not dequately lengthy.

THE VICE-CHAIRMAN (SHRI IAGESH DESAI): Shri Dipen Ghosh. lad a continuous dialogue with him.

SHRI NIRMAL CHATTERJEE: I hall take one or two minutes.

THE VICE-CHAIRMAN (SHRT IAGESH DESAI): I shall give you time it the time of third reading.

SHRI MADHAVRAO SCINDIA: I would request Mr. Chatterjee to give me the pleasure of his company in my chamber.

SHRI NIRMAL CHATTERJEE: Your company is undoubtedly pleasant. But I shall be missing the company of others.

THE VICE-CHAIRMAN (SHRT JAGESH DESAI): I shall put the motion moved by Shri Scindia to vote.

The question is:

"That the Bill further to amend the Metro Railways (Construction of Works) Act, 1978, be taken into consideration. "

The motion was adopted.

THE VICE-CHAIRMAN (SHRT

JAGESH DESAI): We shall now take up clause by clause consideration of the Bill.

Clause 2 was added to the Bill.

1NDL \: Sir L beg to arc led to the co

SHRI MADHAVRAO SC1NDI \: Sir, I beg to move:

"That the Bill be p; issed. " The

question was proposed.

SHRI NIRMAL CHATTERJEE: The one point that I want to make-perhaps, this is not in his power-is that in another three years' time, Calcutta is going to celebrate its 300 years of existence. Why] draw this to his attention now is that at least by that time let the Metro railway be completed. That kind of assurance I am seeking from him. The second point is that there was a discussion about Calcutta. He knows but the House may not be adequately aware of it that among the metropolitan cities Calcutta is placed in a very difficult situation in the sense that only 6 per cent of the total area is given to roads, while in Bombay it is nearly 10 per cent and in Delhi it is 22 or 23 per cent. Calcutta needs more of the Metro railways than what is on hand now. And in the perspective plan it was mentioned that there are also three other projects. May I request him whether it is possible, whether it is within his means to say that when Calcutta completes 300 years, the foundation-stone lor the other lines can also be laid so that-it takes 13 years, 1 think— by the turn of the century Calcutta can hoast of a network of Metro railways?

Sir, the third point is that he has mentioned the Chief Minister for many delays, valid or not valid. But the Chief Minister has no role to play in increasing the frequency of: 'ie railways in the existing section. The electronic signalling system is yet to be there and any underground railway, if it is to be justified, must have a frequency of a 2-minute interval. My question is when you are going to have those instullabitons st) that the frequency increases.

Sir, my next point is the one which Mr. Dipen Ghosh mentioned. I don't think he got it in the proper perspective. We all support this amendment and there is no doubt about this because the notice lapses. But even with this amendment, the consumption time is not eliminated if people

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arc led to the courts. The central point of Mr. Dipen's question is this: Can't you introduce the compensation methods in such a manner that the recourse to the. court would be entirely unnecessary? Otherwise, the time consumption despite this amendment will remain. It is this to which I want to thaw his attention.

THI: VICE-CHAIRMAN (SHR1

JAGESH DESAI): Have you to react on this '. '

SHRI MADHAVRAO SCINDIA: Sir. as far as the fust question is concerned, it is not within my means to give any assurance about the foundation-stone ot another part of the underground railway. And besides, I think, this again as I said j really comes within the jurisdiction of the ! Planning Commission. And it is for the State Government to pursue this vigorously with the Planning Commission and get the sanction in the first place and then get the funds allocated for it and also possibly examine the possibility of other suburban projects in the area funded by a consortium approach as all the other metropolitan cities are considering in other parts of the country. As far as the compensation amount is concerned, 1 bave already said that we handed over this compensation to 1 the State authorities quite a few years ago. And I certainly do not know how to create a situation where tinder no circumstances people go to the law courts because some reason or the other always arises. To the extent possible, we try to cover them up through our legislation. Rut this Hill, this amending Bill, itself is evidence of the fact that our efforts are in that direction.

I hen a question was raised about the automatic signalling. We are in fact improving the metro system. As you know, the automatic ticketing system is also going to be implemented and the present service, as it is run today, very adequately meets the demands as they are today. When the new section between Esplande and Belga-chia is completed, that is the time when I the real pressure will come on the metro system because it will be a direct connection right from Dum Dum to Tolly-gunge. That is the time when we have to

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considerably step tip our services. But the services arc adequate, vvc consider them adequate, at the present moment.

THI VICE-CHAIRMAN (SHRI JAGESH DESAI): The question is:

"That the Bill be passed. "

The motion was adopted.

I. STATUTORY RESOLUTION SEEK (NG DISAPPROVED OF THE REPRFI SENTATION OF THE PEOPLE (AMENDMENT) ORDINANCE, 1987

II. THE REPRESENTATION OF THE PEOPLE (THIRD AMENDMENT) BILL, 1987

SHRI JASWANT SINGH (Rajasthani: Mr. Vice-Chairman, Sir, I move:

"That this House disapproves of- the Representation of the People (Amendment) Ordinance. 1987 (No. 7 of 1987), promulgated by the President on the 22nd September, 1987.

Sir. normally one would not resort tO the option that we have as individual Members of Parliament to move statutory resolutions of disapproval on what are otherwise necessary legislations, which are the product of the evolution of a democratic system in our country. My first reservation to this Ordinance arises from the fact that it becomes sell-evident, if you examine the dates on which this Ordinance is promulgated. Sir. the Ordinance was promulgated on the 22nd of September this year. In a fairly detailed Explanatory Note which the hon. Minister lias appended to the Bill, it is explained why the issuance of the Ordinance became a necessity, and even at the cost of boring him and taking the time of the House it becomes necessary for me to repeat that reasoning. The hon. Minister of State in the Ministry has given other reasons why in the evolution of the various State Assemblies o(the North-Eastern States it had not been possible to determine in advance, the numbers of seats of the Scheduled Tribes. Therefore, that deter, initiation was left for a subsequent date. The Hon. Minister says that the term of the present Legislative Assembly of the State of Nagaland is coming to an end on 28th November. 1987.

and the Election Commission had to call for elections to that Assembly by the 1st of October. Before the notification calling for the elections is issued, the Election Commission should have finished its work of determination of the seats to be reserved for the Scheduled Tribes in that Assembly. This would involve some procedure and it would take about 10 to 15 days before the orders of such determination are published by it. It was. therefore, necessary to amend the Representation of the People Act. 1950 immediately to achieve the object mentioned above. Accordingly, the President promulgated the Representation of the People (Amendment) Ordinance. 1987 on the 22nd September, 1987 to amend the Representation of the People Act, 1950 to specify that 59 of the 60 seats in the Nagaland Legislative Assembly,... Would be reserved for the Scheduled Tribes ... "

Likewise for Meghalaya Assembly and for Mizoram Assembly and for Arunachal Pradesh legislative Assembly, this has been specified.

Now. my first difficulty is that elections J to Nagaland could not be suddenly arriving in the legislative or governmental programme. It was sufficiently well known; in I fact, the day the Legislative Assembly of Nagaland came into being, it was pretty obvious that its life would end on a certain day, and if it was determinable that the life of Nagaland Assembly would end on 28th November, which necessitated this Government to come forward with tin Ordinance on 22nd September, why could it not have brought about this particular piece of legislation, in the last session of the House, which after all went on with its business untill the end of the first week of September ? If till the end of the first week of September, both Houses of Parliament were in session, then why barely within a fortnight of the Houses rising in recess, did the Government find it necessary tO issue an Ordinance, on a subject